

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KMG A TO Z SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KMG A TO Z SYSTEMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/12/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1999PTC102816
5.	Address of the registered office and principal office (if any) of corporate debtor	G65A, LGF Kalkaji, South Delhi, New Delhi- 110019
6.	Insolvency commencement date in respect of corporate debtor	Date of Order-06.08.2019 and order received by the IRP on dated 20.08.2019 by email from the Oriental Bank of Commerce (Financial Creditor)
7.	Estimated date of closure of insolvency resolution process	16/02/2020 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Kumar Bhatt Regn No- IBBI/IPA-003/IP-N00038/2017-18/10298
9.	Address and e-mail of the interim resolution professional, as registered with the Board	83B, Pocket-IV, Mayur Vihar-I, Delhi-110091 Email- skbmica@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	83B, Pocket-IV, Mayur Vihar-I, Delhi-110091 Email- skbmica@gmail.com
11.	Last date for submission of claims	03/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) 83B, Pocket-IV, Mayur Vihar-I, Delhi-110091

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **KMG A TO Z SYSTEMS PRIVATE LIMITED** on 06th August 2019 (Order received by the IRP on dated 20th August 2019).

The creditors of **KMG A TO Z SYSTEMS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 03th September 2019 (14 days) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- **Not Applicable as per information available with the IRP.**

The Claim with proof is to be submitted in the specified forms only as indicated as per Sr no 14 above alongwith documentary proof in support of claim:

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sandeep Kr Bhatt
IBBI/IPA-003/IP-N00038/2017-18/10298
Date and Place : 22/08/2019, Delhi

Sandeep Kr Bhatt

